

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No. 1392/94
Transfer Application No.

The Hon'ble Shri

	Date of	Decision: 30.3.95
Ramsamoj Singh	,	Petitioner
		00000101
Shri A.Ansari		Advocate for the Petitioners
Versus		
Union of India and others	*	. Respondents
Shri N.K. Srinivasan		Advocate for the
		respondents
CORAM:		
The Hon'ble Shri B.S. Hegde, Membe	er (J)	,

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

(B.S. Hegde) Member (J)

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH



Original Application No. 1392/94

Ramsamoj Singh.

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... Applicant.

V/s

Union of India through General Manger, H.Q. Office Western Railway, Churchgate, Bombay

Divisional Railway Manager Western Railway, Divisional Office Bombay Central Bombay.

Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Appearance

Shri A.Ansari, counsel for the applicant.

Shri N.K. Srinivasan, counsel for the respondents.

ORAL JUDGEMENT

Dated: 30.3.95

Per Shri B.S. Hegde, Member (J)

The applicant was working as Shunting Master. While in service he was allotted a Railway Quarter No.174/7 at BAMY, Bandra and he retired from railway service on 30.11.83. He has vacated the quarter on 6.3.89.

that the applicant had made requests to the respondents to issue post-retirement passes. He has been informed that since he has not vacated the quarter he is not entitled to the post-retirement passes. However in view of the interim relief passed by this Tribunal on 20.1.95, directing the respondents to issue post-retirement passes for the year 1994, the respondents



have complied with the said order. Accordingly the applicant prays that he may be issued post-retirement passes for the year 1994 onwards.

- In the reply, the respondents have taken a stand, that as per the Railway Board letter dated 4.6.33 if an employee is in unauthorised occupation of the quarter, post_retirement passes can be disallowed. The learned counsel for the respondents also states that the respondents have sought clarification from the Hon'ble Supreme Court of India in the case of Rajpal Wahi V/s. Union of India, which is still awaited.
- Gonsidering the arguments of both the parties,

 I am of the opinion, that the claim of the applicant
 is justified and in view of the full Bench decision
 of the Tribunal in the case of Wazir Chand V/s.

 Union of India and others (1990) wherein the Tribunal
 held that the Post-retirement passes can be withheld
 only after the retired Railway servant has been adjudged
 to be in unauthorised occupation of the Railway quarter.
 Such a procedure has not been complied with in the
 instant case. In other words, disallowing of postretirement passes before such adjudication would not
 be legally in order.
- In the facts and circumstances of the case the O.A. is allowed. Accordingly, I direct the respondents to issue post-retirement passes to the applicant from 1995 onwards as the 1994 passes have already been issued persuant to the direction of the Tribunal. O.A. is disposed of with the above directions. No order as to costs.

(B.S. Hegde) Member (J) df 30-3-95

Order/Judgement despatched to Applicant nespondent (s)

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